

38

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.488 of 1996

DATE OF ORDER: 3rd August, 1998

BETWEEN:

C.DAMODAR REDDY

.. APPLICANT

AND

1. The Chief General Manager,
Telecom, A.P.Circle,
Hyderabad,
2. The Senior Superintendent,
Telegraph Traffic, Kurnool Division,
Dept. of Telecom,
Kurnool,
3. The Superintendent of Post Offices,
Wanaparthy Division,
Dept. of Posts, Wanaparthy,
4. The Sub Divisional Inspector (Posts),
Dept. of Posts, Nagar Kurnool,
Mahaboobnagar District. .. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.V.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr.V.RAJESWARA RAO, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (Judl.)

JUDGMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA was initially appointed as E.D.Messenger at Nagar Kurnool on 5.11.1981. The

R *A*

applicant, upon bifurcation of the Department of Posts and Telegraphs and on formation of Telecom Centres, had become surplus ED Agent and his services were utilised by the Telecom Centre at Nagar Kurnool with effect from 20.4.93 on deputation. It is stated that R-3 issued letter No.A/T.C dated 2.94 (Annexure A-6 at page 14 to the OA) indicating four stations where he ^{could} ~~can~~ be posted as ED staff. The applicant by his letter dated 28.2.94 (Annexure A-7 at page 15 to the OA) expressed his willingness to work as ED Stamp Vendor, Wanaparthy but it is stated that no action had been taken in this connection.

3. This OA is filed praying for a direction to the respondents to consider the case of the applicant for absorption of his services on regular basis either in Postal Department or in the Telecom Department with effect from the date on which he became entitled with reference to his seniority as ED Messenger/Messenger in the Department of Posts or in the Department of Telecom respectively with all consequential benefits such as arrears of pay and allowances etc.

4. A similar OA (No.1227/94) was disposed of by this Tribunal on 2.7.97 and it was directed that the applicant in that OA should continue in the Telecom wing till such time Postal Wing is prepared to take him. Similar direction can be given in this OA also. However, we find from the reply of R-3 and R-4 that the applicant had been allotted to Sub Divisional Inspector (Postal), Nagar Kunool for appointment, by the letter dated 10.3.94 as the

R

1

10

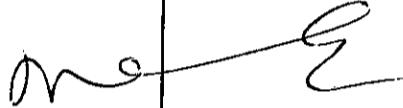
applicant belongs to the same Sub Division. It is not understood why Postal authorities have not issued proper order posting him as ED staff in Nagar Kurnool Sub Division instead of allotting him to that Sub-Division. R-3 should immediately take action to post the applicant as ED staff in the Nagar Kurnool Sub Division. If such a posting order is issued, the applicant should be relieved from the Telecom Department directing him to join in the post in which he is posted by R-3.

5. With the above direction, the OA is disposed of.

No order as to costs.

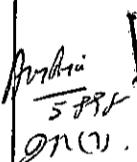

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

3/8/98


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 3rd August, 1998
Dictated in the open court.


vsn


vsn
5/8/98
ON(1)

Copy to:

1. The Chief General Manager, Telecom,
A.P.Circle, Hyderabad.
2. The Senior Superintendent, Telegraph Traffic,
Kurnool Division, Dept. of Telecom, Kurnool.
3. The Superintendent of Post Offices, Wanaparthy Division,
Dept. of Posts, Wanaparthy.
4. The Sub Divisional Inspector(Posts), Dept. of Posts,
Nagar Kurnool, Mahaboobnagar District.
5. One copy to Mr.Y.Venkateswara Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

~~11/2/88~~ II COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M(J)

DATED: 3/8/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 488/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

